

SUPREME COURT OF INDIA

Maharashtra Academy of Engineering & Educational Research

Vs.

State of Maharashtra

SLP (C) No.17445 of 2000

(G.B.Pattanaik, R.P.Sethi and Doraiswamy Rajuu Raju JJ.)

06.11.2001

ORDER

The Text below is only a summarized version of the order pronounced

Writ petition challenged Order of Minister. High Court after detailed examination dismissed writ petitions. Order of inferior Tribunal or statutory authority could not be interfered by High Court while exercising jurisdiction under Article 226. No infirmity in Order of Minister which requires interference by Court in exercise of discretionary jurisdiction under Article 226 or 227. Appeal dismissed.